

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

Seventh Lok Sabha

Seventy First Report



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI**

1984

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

SEVENTY-FIRST REPORT

(Presented on 21-3-1984)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Seventy-first Report.

2. The Committee met on 20 March, 1984 for—

- I. Classification and allocation of time for discussion of Bills (*vide* Appendix I) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Classification of, and allocation of time to, the Bill contained in their Seventieth Report which was presented to the House on 14 March, 1984 but could not be adopted as the sitting of Lok Sabha for 16 March, 1984 was cancelled.

Classification and allocation of time to Bills

3. The Committee considered classification and allocation of time for discussion of Bills specified in Appendix-I.

4. After considering all aspects of the Bills, the Committee recommend that the Constitution (Amendment) Bill, 1984 (*Amendment of articles 200 and 201*) by Shri Chitta Basu be placed in category 'A' and all the remaining four Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of Appendix-I.

Classification and allocation of time to a Bill contained in the Seventieth Report.

5. The Committee recommend that recommendations contained in their Seventieth Report regarding categorisation of and allocation of time for discussion of a Bill, now included in this Report (*vide* Appendix-II), may be agreed to

Recommendations

6. The Committee recommend that the classification and allocation of time to Bills by the Committee, as shown in the Appendices I and II, be agreed to by the House.

NEW DELHI;

20 March, 1984

30 Phalgun, 1905 (Saka)

G. LAKSHMANAN,

Chairman,

*Committee on Private Members'
Bills and Resolutions.*

APPENDIX I

| Sl. No. | Name of the Bill and the Member-in-charge | Bill No. | Category recommended | Time recommended by the Committee |
|---------|---|-------------|----------------------|-----------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1 | The Regional Rural Banks (Amendment) Bill, 1983 (<i>Amendment of section 8, etc.</i>) by Shri Anwar Ahmad. | 140 of 1983 | B | 2 hours |
| 2 | The Constitution (Amendment) Bill, 1984 (<i>Amendment of Seventh Schedule</i>) by Shri K.T. Kosalram. | 3 of 1984 | B | 2 hours |
| 3 | The Salaries and Allowances of Ministers (Amendment) Bill, 1984 (<i>Substitution of section 3</i>) by Shri Mool Chand Daga. | 9 of 1984 | B | 2 hours |
| 4 | The Constitution (Amendment) Bill, 1984 (<i>Amendment of articles 200 and 201</i>) by Shri Chitta Basu. | 8 of 1984 | A | 2 hours |
| 5 | The Foreign Contribution (Regulation) Amendment Bill, 1984 (<i>Insertion of new section 6A</i>) by Shri B.V. Desai. | 10 of 1984 | B | 2 hours |

APPENDIX II

| Sl. No. | Name of the Bill and the Member-in-charge | Bill No. | Category recommended | Time recommended by the Committee |
|---------|--|-----------|----------------------|-----------------------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1 | The Andhra Pradesh Legislative Council (Abolition) Bill, 1984 by Shri G. Bhoo-pathy. | 5 of 1984 | B | 2 hours |